

**UMESH PODDAR, FCA  
Insolvency Professional**

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Registration No: IBBI/IPA-001/P-P01912/2019-2020/12962

**ANNEXURE 2: LIST OF UNSECURED FINANCIAL CREDITORS**

Name of the corporate debtor: RDH Technologies Private limited

Date of commencement of liquidation: 09.11.2021

List of Unsecured Financial creditor as on 09.04.2022

Sl. No.	Name of creditor	Identification No.	Details of claim received		Details of claim admitted							Amount of contingent claim	Amount of dues, that may be set off	Amount of claim rejected	Amount of claim under verification	Remarks, if any
			Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Whether security interest relinquished? (Yes/No)	Details of Security Interest	Amount covered by guarantee	% share in total amount of claims admitted					
1	Eskay Enclave Private Limited	U70101WB2004P TC099096	08/12/2021	1,77,52,024.00	0.00	Financial Creditor	100%	No	NA	100%	1.66%	NA	NIL	1,77,52,024.00	The admitted amount of claim might Undergo change depending upon the records or information available with the liquidator and shall be updated in due course.	
2	Yuthika Trading Company Private Limited	U51909WB2009P TC139935	08/12/2021	51,13,425.00	0.00	Financial Creditor	100%	No	NA	100%	0.48%	NA	NIL	51,13,425.00	The admitted amount of claim might Undergo change depending upon the records or information available with the liquidator and shall be updated in due course.	
3	Swarna Technology Private Limited	U51109WB1999P TC089816	22/11/2021	160,00,000.00	0.00	Financial Creditor	100%	No	NA	100%	1.49%	NA	NIL	160,00,000.00	The admitted amount of claim might Undergo change depending upon the records or information available with the liquidator and shall be updated in due course.	
4	Pandey Chemicals Private Limited	U74110WB1989P TC047409	08/12/2021	8,06,83,001.10	0.00	Financial Creditor	100%	NA	NA	100%	7.54%	NA	NIL	8,06,83,001.10	The admitted amount of claim might Undergo change depending upon the records or information available with the liquidator and shall be updated in due course.	



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Sl. No.	Name of creditor	Identification No.	Details of claim received		Details of claim admitted							Amount of contingent claim	Amount of any mutual dues, that may be set off	Amount of claim rejected	Amount of claim under verification	Remarks, if any
			Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Whether security interest relinquished? (Yes/No)	Details of Security Interest	Amount covered by guarantee	% share in total amount of claims admitted					
5	Ascot Realty Private Limited	U70200MH2006P TCI66320	08/12/2021	34,01,70,920.88	0.00	Financial Creditor	100%	No	NA	100%	31.78%	NA	NIL	34,01,70,920.88	The admitted amount of claim might Undergo change depending upon the records or information available with the liquidator and shall be updated in due course.	
6	D.M.Dresses	-	11/12/2021	1,33,58,232.26	0.00	Financial Creditor	-	No	NA	-	-	NA	1,33,58,232.26	0.00	The Claim received 3 days after last date of submission of Claim ie. 09/11/2021	
7.	Queen Dresses	-	11/12/2021	1,33,75,427.66	0.00	Financial Creditor	-	No	NA	-	-	NA	1,33,75,427.66	0.00	The Claim received 3 days after last date of submission of Claim ie. 09/11/2021	
8.	G.D Dresses	-	11/12/2021	1,34,38,275.07	0.00	Financial Creditor	-	No	NA	-	-	NA	1,34,38,275.07	0.00	The Claim received 3 days after last date of submission of Claim ie. 09/11/2021	
9.	Actual Dresses	-	11/12/2021	1,34,58,005.20	0.00	Financial Creditor	-	No	NA	-	-	NA	1,34,58,005.20	0.00	The Claim received 3 days after last date of submission of Claim ie. 09/11/2021	
10.	Krystal Dresses	-	11/12/2021	1,31,41,877.70	0.00	Financial Creditor	-	No	NA	-	-	NA	1,31,41,877.70	0.00	The Claim received 3 days after last date of submission of Claim ie. 09/11/2021	
		<b>TOTAL</b>		<b>52,64,91,188.87</b>	<b>0.00</b>								<b>6,67,71,817.89</b>	<b>45,97,19,371.87</b>		

**Notes:**

- As per Regulation 18 of the Liquidation Regulations, the Liquidator has substantiated the whole or part of the claims from the evidence and supporting documents received by him.

The claim amount admitted is subject to further scrutinization based on subsequent information / documents sought from the Corporate Debtor / creditors, and the Liquidator may modify / correct the

list of claims, on the directions of the Hon'ble NCLT, or otherwise.

